## GOVERNMENT OF INDIA MINISTRY OF POWER

# LOK SABHA UNSTARRED QUESTION NO.2841 ANSWERED ON 12.12.2024

### **ELECTRICITY ACT 2003**

#### 2841. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of POWER be pleased to state:

- (a) whether the "Works of Licensees Rules", issued in 2006 under the Electricity Act, 2003, are applicable to transmission companies empowered under Section 164 of the Act and operating under the provisions of the Telegraph Act, 1885;
- (b) if so, the details thereof; and
- (c) whether any transmission company has adopted these rules since the Act was passed in 2003 and if so, the details thereof?

#### ANSWER

#### THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) to (c): Under Section 164 of the Act, the Appropriate Government may grant Telegraph Authority powers to licensees, electricity suppliers, or public officers for placing electric lines.

Further, under provisions of Section 67 of the Act, transmission and distribution licensees may lay down or place electric supply lines and carry out necessary works which may include breaking or altering existing infrastructure. The Works of Licensees Rules, 2006, issued under Section 67(2) of the Act, prescribe the procedures, inter-alia, for obtaining permission, determining and paying compensation, and restoring affected property. However, the provisions under these rules shall not affect the powers conferred upon any licensee under Section 164 of the Act.

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